CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 278/MP/2024

Subject : Petition under Regulation 29 (2) of the Central Electricity Regulatory

Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval and recovery of expenditure of Capital Spares consumed

during the period from 01.04.2014 to 31.03.2019

Petitioner : NEEPCO

Respondent : APDCL and Ors.

Date of Hearing: **8.4.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Ms. Poorva Saigal, Advocate, NEEPCO

Ms. Pallavi Saigal, Advocate, NEEPCO Ms. Shirin Gupta, Advocate, NEEPCO Shri Ripunjoy Bhuyan, NEEPCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that it has sought the recovery of the expenditure towards the capital spares consumed, based on the Auditor's certificate. She also submitted that the Respondents have not filed their replies in the matter.

- 2. On a specific query of the Commission as to whether any liberty was granted by the Commission in its order dated 21.12.2021 (in Petition No. 298/GT/2019), the learned counsel for the Petitioner replied in the negative.
- 3. None appeared on behalf of the Respondents, despite notice.
- 4. However, the Commission, as a last opportunity, permitted the Respondents to file their replies on or before **7.5.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **21.5.2025**.
- 5. The Petition shall be listed for hearing on **27.5.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

